

**IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI**

Date of Hearing/Decision:11.01.2018

**Diary No. 51687/ 2017
Appeal No. C/50088/2018**

M/s Sacos Indigo P. Ltd

Appellant

Vs.

CCE & ST, Indore

Respondent

Appearance:

Rep.by None for the appellant.

Rep. by Shri H.C. Saini, DR for the respondent.

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)**

Final Order No.- 50266/2018

Per Justice Dr. Satish Chandra

1. List revised none present on behalf of the appellant
2. From the record it appears that the appellant has not made the mandatory pre deposit. When the mandatory pre-deposit has not been made the appeal is not maintainable.
3. In the result, the appeal is dismissed *in liminie*.

[Order dictated & pronounced in open court]

**(V. Padmanabhan)
Member (Technical)**

**(Justice Dr. Satish Chandra)
President**

Rekha